

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**



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PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.01.2018 AT 10.30 AM

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|----------------------------------|---------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP (IB) No.22 /7/HDB/2018 |
| NAME OF THE COMPANY | SBI |
| NAME OF THE PETITIONER(S) | East Cost Energy Pvt Ltd |
| NAME OF THE RESPONDENT(S) | SBI |
| UNDER SECTION | Sec 7 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|---|
| V.K.SAJITH | Adv | 990801177 |  |
| Yasuvardhan | Adv | 898341358 |  |


Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|---|
| G. Bhupesh | Advocate | 9966622805 |  |
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ORDER

Heard Mr.V.K.Sajith and Mr.Yasuvardhan, Ld. Counsel for the Petitioner submitted that CP (IB) No.22/7/HDB/2018 is filed as a leading case for taking all these CIRP. Mr.G.Bhupesh Ld. Counsel for the Respondent submitted that, he under-take to file Vakalat and waives further notice. The Ld. Counsel for the Petitioner under take to give one set of copy.

Post the case on 09th February 2018.


Member (T)


Member (J)